



**OFFICIAL MEMORANDUM**

Sub: Courts & Judges – Spread of Corona Virus Pandemic – Infection prevention and control - Complete Lockdown announced by the State Government from 19.06.2020 to 30.06.2020 in four Districts viz., Chennai, Tiruvallur, Kancheepuram and Chengalpattu and complete Lockdown announced by the State Government from 23.06.2020 to 30.06.2020 for the City of Madurai – Extension of complete Lockdown till 5.7.2020 by the State Government – Further instructions issued.

Ref: High Court's Official Memorandum in Roc.No.1363/2020 /RG/ Sub.Courts, Dated: 16.06.2020 & 22.6.2020.

---

In continuation to the Official Memorandums cited in the reference, in view of extension of complete lockdown in the districts of Chennai, Tiruvallur, Kancheepuram, Chengalpattu and Madurai till 05.07.2020, the suspension of opening of physical court hearing ordered in the Official Memorandums in the reference cited shall continue till 05.07.2020.

HIGH COURT, MADRAS  
DATED: 01-07-2020.

SD/- C. KUMARAPPAN  
REGISTRAR GENERAL

To

01. All the Hon'ble Judges (for information).
02. All the Registrars, High Court, Madras and Madurai Bench.
03. The Additional Registrar General, Madurai Bench of Madras High Court, Madurai
04. All the Officers of the High Court of Madras and Madurai Bench
05. All the Head of Sections, High Court of Madras and Madurai Bench
06. The Principal District Judge, Madurai, Tiruvallur and Kancheepuram at Chengalpattu.
07. The Principal Judge, City Civil Court, Chennai
08. The Chief Judge, Court of Small Causes, Chennai.
09. The Chief Judicial Magistrates, Madurai, Tiruvallur and Kancheepuram at Chengalpattu.
10. The Chief Metropolitan Magistrate, Egmore, Chennai.
11. The Record Keeper, A.D. Records, High Court, Madras.

Copy to :

The Chairman, Federation of District and Subordinate Courts Bar Associations of  
Tamil Nadu and Pondicherry, No.1-A6, Trichy Main Road, Namakkal 637 001.

Spare +15

\*\*\*\*\*